

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.128/GT/2017

Subject : Petition for approval of tariff of Tripura Gas Based Power Plant (TGBP) 101 MW for the period from COD of its Gas Turbine unit to 31.3.2019

Petitioner : NEEPCO Limited

Respondent : Tripura State Electricity Corporation Ltd. & 2 Others

Date of hearing : **20.2.2018**

Coram : Shri P.K.Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri P.C.Barman, NEEPCO
Shri D.Choudhury, NEEPCO
Ms. E.Pyrbot, NEEPCO
Shri Arup Gan Chaudhuri, TSECL
Shri Debabrata Pal, TSECL

Record of Proceedings

During the hearing, the representative for the Respondent, TSECL submitted that certain information such as audited financial statement, IDV, FERV etc. as sought for by the Commission has not been filed by the petitioner. He also submitted that due to delay in implementation of the project, there has been a considerable increase in the capital cost and the respondent cannot be made liable for the same.

2. In response, the representative for the petitioner clarified that the additional information has been filed in compliance with the directions of the Commission. He undertook to serve copy of the documents to the respondents. The petitioner prayed that tariff of the generating station may be determined.

3. The Commission after hearing the parties adjourned the hearing. The Commission however directed the petitioner to file certain additional information, on affidavit, with copy to the respondents, on or before **16.3.2018**:

(a) Audited Financial Statement from the date of inception till COD of the station;

(b) Calculation of FERV with the documents related to exchange rates applied in interest and FERV calculation in the foreign loan;



(c) Compliance of requirements of the check list as per Petition No. 8/SM/2016;

- (i) Auditor certified statement of capital cost claimed for the tariff period;
- (ii) Auditor certificate of capital cost;
- (iii) Auditor certificate of infirm power adjusted till COD of each unit;
- (iv) Auditor certificate for initial spares capitalized of each unit;
- (v) Auditor certificate in respect of un-discharged liabilities, FERV, IDC and FC as on COD of each unit;
- (vi) Reconciliation of un-discharged liabilities, IDC, FC and FERV separately as per Form 9A/ 9B with that of Books of accounts;
- (vii) Statement showing quarter-wise position of actual interest (including FC) till COD of each unit in Form 14;
- (viii) Statement showing quarter-wise position of cumulative cash expenditure till COD of each unit in Form 14A;
- (ix) Audited financial statement (with all notes / schedules) as on COD of each unit or as on 31st March each year;
- (x) Audited financial statement from the date of inception till COD of station;
- (xi) Certificate for moving from MAT to normal tax rate or vice-versa during any year;
- (xii) Any commitment charges. If yes, reasons thereof;
- (xiii) Any penal rate of interest for default in repayment of loan is made. If yes, reasons thereof; and
- (xiv) Details of relaxation claimed, if any.

(d) To confirm whether the completion cost of ₹1080.33 crore (as against CEA approved cost of ₹1007.68 crore) was approved by the Board of NEEPCO? If so, copy of board resolution and minutes thereof.

(e) Revised cost project for ₹994.85 crore (including IDC ₹66.53 crore) based on December, 2013 price level submitted by NEEPCO has been upgraded based on March, 2015 price level for ₹1007.68 crore (including IDC ₹100.64 crore). Reasons for reduction in the hard cost after the change in price level as above.

(f) CEA approval Letter No.178/GC/BO/TPPD/CEA/2015/2034 dated 06.10.2015 with annexures, if any.



(g) Basis of apportionment of ECB Loan amounting to \$100 Million between TGBP and AGTP Extn in the ratio of 58.74:41.26.

(h) Clarify as to whether Revised Cost Estimate (RCE)-II of ₹1062.24 crore has been sanctioned by MoP, Gol. If yes, copy of approval for RCE-II.

(i) Copy of PPA between NEEPCO and TSECL for purchase of entire power.

(j) Details of time Over-run of 4 years 1 Month for gas turbine & 5 years 2 ½ Month for steam turbine/combined cycle, along with the reasons, period of delay due to each reason, considering the scheduled start & completion date to actual start & completion date in a tabular format with the help of PERT/Bar chart, indicating the critical activities/milestones which were affected due to each period of delay and reason of delay. Parallel activities which were simultaneously affected due to one or more reasons with the effective days lost.

(k) Reasons for increase in IDC, IEDC (including establishment charges) and EPC/non-EPC cost from SCOD to Actual COD.

(l) Initial spares capitalized as on COD of gas turbine & steam turbine/combined cycle.

(m) LD recovered from EPC & Non-EPC Contractor, if any, and the compensation received from the Gas supplier as per the respective contractual Provisions.

(n) Item- wise break-up of the projected additional capital expenditure along with the regulations under which claim is made.

(o) Clarification as to whether design heat rate of 1773.16 kcal/kWh for the combined cycle operation is based on zero percent make up water or not.

5. The respondents shall file their replies on or before **26.3.2018** with advance copy to the petitioner, who shall file its rejoinder, if any, by **2.4.2018**. Pleadings shall be completed by the parties prior to the next date of hearing. No extension of time shall be granted for any reason whatsoever.

6. Based on the submissions of the parties, the Commission shall take a view as to whether the matter is to be listed for hearing.

By order of the Commission

Sd/-
(T.Rout)
Chief (Law)

